LOK SABHA UNSTARRED QUESTION NO. 1378 TO BE ANSWERED ON 19TH SEPTEMBER, 2020

Transportation of Petroleum Products

†1378. DR. VIRENDRA KUMAR:

पैट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Petroleum Company contracts the lorry to transport petroleum products from depot to the retail outlet of the petrol pump owner and if so, the provisions of the company's rules;
- (b) whether the transport tender of the petroleum company is approved for a period of five years;
- (c) if so, the provision of the company regarding contracts of the tankers, lorries for the transportation of petroleum products to the pumps with regard to those where the pumps are functional following the completion of tender process and those who couldn't participate in the tender process; and
- (d) the details of proposals for approval, dealer's applications received by the zonal office for the transportation of diesel, petroleum products to the retail outlets of the pump owners by their own tankers, lorries from the depot, terminal after 2017 falling under the North Central Regional office of HPCL?

<u>ANSWER</u>

पैट्रोलियम और प्राकृतिक गैस मंत्री (श्री धर्मेंद्र प्रधान)

MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) Yes Sir. Oil Marketing Companies (OMCs) have informed that the contract for transportation of petroleum products from depots/terminals to retail outlets is finalized through tenders by OMCs. The petrol pump owners offering tank trucks for transportation of their own demand from depots/terminals to their own retail outlet are inducted through Expression of Interest (EOI), whereas, for balance retail outlets, tank trucks to transport petroleum products are inducted through Public Tender from transporters.

- (b) Yes Sir. HPCL and BPCL have informed that as per current policy transport contracts are finalized for a period of 5 years. In case of IOCL contract is done for 3 years which is extendable upto 5 years at discretion of the company.
- (c) Oil Marketing Companies (OMCs) have informed that Transport contracts are finalized with transporters for each supply location separately. Transport contractors are required to transport Petrol and Diesel to all retail outlets fed by that supply location during contract period. This is also applicable to new retail outlets which are commissioned after finalization of transport contract. Transport contract is made only with those transporters who have participated in the tendering process, who have quoted lowest rates or willing to match lowest rates as per requirement of the company. Before publication of the Transport Tender, Existing Dealers are permitted to offer "EOI" to induct their Tank lorries for carrying their own loads on terms and conditions given in the Tender. Dealerships commissioned after the tender is finalized are permitted to offer their Tank lorries on the same terms and conditions for carrying their own loads.
- (d) HPCL has informed that after 2017 for North Central Zone dealer's offer were received for 851 Tank Trucks (TTs) through EOI, out of these, Letter of Acceptances (LOAs) have been issued to technically qualified 821 TTs. 806 TTs of these successful TTs have been inducted by dealers. In addition 80 TTs were inducted for the dealerships commissioned/revived/re-instated after the due date of EOI for meeting their own supplies.
